

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 250/TT/2017**

Subject : Approval of transmission tariff from COD to 31.3.2019 of 765 kV line bays at Jabalpur Pooling Station for 765 kV D/C Gadarwara STPS (NTPC)-Jabalpur Pooling Station transmission line under "Powergrid works associated with Part-A of transmission system for Gadarwara STPS of NTPC" in Western Region for 2014-19 tariff period under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014

Date of Hearing : 20.3.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Maharashtra State Electricity Distribution Company Limited and 7 others

Parties present : Shri Vivek Kumar Singh, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri S.S. Raju, PGCIL  
Shri B. Dash, PGCIL

**Record of Proceedings**

The representative for the petitioner submitted as under:-

- (a) The petition is filed for approval of transmission tariff from COD to 31.3.2019 of 765 kV line bays at Jabalpur Pooling Station for 765 kV D/C Gadarwara STPS (NTPC)-Jabalpur Pooling Station transmission line under "Powergrid works associated with Part-A of transmission system for Gadarwara STPS of NTPC" in Western Region for 2014-19 tariff period;
- (b) As per the Investment Approval dated 2.4.2016, the scheduled COD of the instant assets was 2.6.2017 against which the subject assets were commissioned on 31.5.2017. Thus, there is no time over-run in commissioning of the assets.



(c) Against the total approved cost of ₹4777 lakh, the total cost as on COD is ₹1376.19 lakh and the total completion cost is ₹2868.51 lakh. Therefore, there is no cost over-run in comparison to FR cost;

(d) Reduction in estimated completion cost is due to swapping of the bays leading to reduction of Switchgear equipment from 40 to 24 nos.

(e) The information sought in the order dated 13.2.2018 was filed vide affidavit dated 20.2.2018 and rejoinder to the reply of MPPMCL has also been filed.

2. None appeared on behalf of respondents.

3. The Commission directed the petitioner to file the following information, on affidavit, with a copy to the respondents by 16.4.2018:-

(a) The amount of capital liability included in the opening gross block as per Revised Form-4A (₹918.90) is not tallying with the amount claimed under Form-7-Balance and Retention payment (₹930.62), reconcile the same.

(b) Reasons for reduction in cost due to change in scope.

4. The Commission directed the respondents to file their replies by 7.5.2018 and the petitioner to file rejoinder, if any, by 14.5.2018. The Commission also directed the parties to submit the information within the time specified and observed that no further time shall be granted.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

